

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 128

IA No. 433/2024

In

CP (IB) No. 95/Chd/Hry/2022
(Disposed of on 29/01/2024)

IN THE MATTER OF:

Phoenix Arc Pvt. Ltd.

...Petitioner/Financial Creditor

Vs.

Biltech Building Elements Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, IBC, 2016, Rule 154(1)

Order delivered on 17.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in
IA No. 433/2024

: Ms. Swati Vashisth, Proxy counsel

For the Respondent

: Ms. Stuti Vatsa, PCS

ORDER

In view of the Resolution of the Bar dated 16.04.2024, the Members of the Bar have abstained from Court work today.

IA No. 433/2024

Since the learned counsel for the respondent/ corporate debtor has no objection to the rectification sought in the order dated 29.01.2024 stating that part payment was made to the petitioner, therefore, keeping in view the facts and circumstances of the case, IA No. 433/2024 **is allowed** and the rectification in the line 3

of the said order is made to the extent that “**full payment was made**” be read as “**part payment was made**”. IA No. 433/2024 is **allowed and disposed of accordingly**.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM